

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 5764
TO BE ANSWERED ON 10.04.2017
REGULATION OF INCOME EARNED BY CHILD ACTOR**

5764. SHRI B.V. NAIK:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken note that there is no special or general law to regulate the income earned by a child actor from his contracts;**
- (b) if so, the details thereof and the reasons therefor;**
- (c) whether the Government is considering to bring a law in India on the lines of California Child Actor Bills; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): The Child Labour (Prohibition & Regulation) Amendment Act, 2016 inter-alia provides for complete prohibition on employment or work of children below 14 years of age in any occupation or process. However, as an exception, the Act allows a child to work as an artist subject to the conditions and safety measures prescribed. Government has framed amendment in the Child Labour (Prohibition & Regulation) Rules, 1988 in consultation with different stakeholders and it has been decided to regulate the working conditions of the child artist to ensure proper facilities for safety, security, physical and mental health of the child artist. In order to regulate the income earned by a child artist, it provides that at least twenty percent of the income earned by the child from the production or event to be directly deposited in a fixed deposit account in a nationalised bank in the name of the child which may be credited to the child on attaining majority. Further, guidelines to regulate child participation in TV Serials, reality shows and advertisements have been formulated by the National Commission for Protection of Child Rights during the year 2010-11.
